

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH,
AT HYDERABAD

DA.381/95

dated : 23-3-1995

R. Mahipal Reddy : Applicant

vs.

1. The Chief General Manager
Telecommunications, AP Circle
Hyderabad

2. The Telecom Dist. Engineer
Nizamabad District
Nizamabad

3. The Sub-Divisional Officer
Telecommunications, Kamareddy
Nizamabad Dist.

: Respondents

Counsel for the applicant : K. Venkateswarlu,
Advocate

Counsel for the respondents : K. Bhaskar Rao, SC for
Central Government

CORAM

HON. MR. A.B. GORTHI, MEMBER (ADMN.)

Judgement

(AS per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard Sri K. Venkateswarlu, learned counsel for the applicant and Sri K. Bhaskar Rao, learned counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to re-engage him as casual mazdoor and to consider him for grant of temporary status and his subsequent regularisation.

3. The applicant submits that he was initially engaged as a casual mazdoor under the respondents on 1-1-1984 and worked upto 31-5-1986. Later on his services were discharged by the respondents.

4. Mr. Bhaskar Rao, learned counsel for the respondents
pleaded on behalf of the party to the suit and the party to the
working of the applicant as averred in this OA and if
satisfied would consider his case for re-engagement.

5. In view of the above, this application is disposed of with the consent of learned counsel for both the parties with the following directions to the parties:-

a) The respondents would verify the details of working of the applicant and if such details are found to be correct, will consider his case for re-engagement in preference to freshers and those who rendered lesser number of days of work. For this purpose no casual labour who is presently working shall be discharged.

b) The applicant will not be entitled to claim condonation of break in service from the last date of engagement till his re-engagement.

c) The case of the applicant shall be considered for grant of temporary status/regularisation in accordance with the extant scheme/instructions.

6. The OA is ordered accordingly without any order as to costs.

thrusgs
(A.B. Gorathi)
Member (Admn)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dated : March 23, 95
Dictated in Open Court

Anil Rao
Deputy Registrar (J) CC

To

sk

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Doorsanchar Bhavan, Nampally, Hyderabad.
2. The Telecom Dist.Engineer,
Nizamabad Dist.Nizamabad.
3. The Sub Divisional Officer, Telecommunications,
Kamareddy, Nizamabad Dist.
4. One copy to Mr.K.Venkateswarlu, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorthi
THE HON'BLE MR. R. RANGARAJAN, M(AD MN)

DATED - 23 -3-1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. NO.

O. A. No.

in
381/95

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

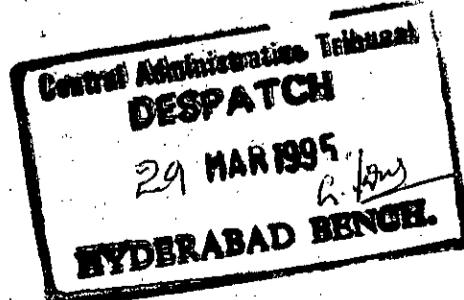
Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Particulars



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